

SHRI DHARAM PAL SINGH MALIK : An explosive was found in Dr. Mahajans car. It was published in the newspapers.

MR. SPEAKER : What can I do?
(Interruptions)

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir, from the Press reports that have appeared today what happened in Haryana yesterday is unprecedented no doubt. As you rightly observed, at this moment perhaps we cannot interfere with the process set in by the Chief Election Commissioner. But this is a matter far too serious and it is a matter of concern for every party....
(Interruptions) We cannot be a silent spectator. Election process cannot be allowed to be handled in this fashion in which the candidate is assaulted. He has been stabbed and hundreds of party workers have come according to the Press.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : You showed the way.

S. BUTA SINGH : You showed the way; that is what is happening. Therefore, all the parties must sit together. We must ensure that violence is not used in the elections. (Interruptions) We are prepared to sit with the Opposition parties. There must be some minimum code of conduct.

(Interruptions)

MR. SPEAKER : Now I am, on my legs. You do not listen to me.

Mr. Jaipal Reddy, you cross all the limits all the time. Please sit down. What I say is simple and straight-forward. Members have the right to express certain feelings which they have got. But I have got my own limitations and the House has got its own limitations. We can only approach, you can only approach the Election Commission if you are affected by it.

PROF. MADHU DANDAVATE :
(Rajapur) Minister has his limitations.

MR. SPEAKER : Yes, everybody. They can approach the Election Commission and the Election Commission as an autonomous body has got the power and if they like they can approach the Home Ministry to find out for them if there is anything wrong. So that is what the Home Minister can do.

S. BUTA SINGH : That is precisely what I said. All the parties should sit together and we must evolve some code of conduct. (Interruptions) We have seen what had happened in Bengal.

(Interruptions)

MR. SPEAKER : Please sit down now. Nothing goes on record. Please sit down.

Shri Panigrahi...

(Interruptions)**

12.18 hrs.

STATEMENT RE. GRANT OF
SAMMAN PENSION TO EMINENT
FREEDOM FIGHTERS

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : The House will recall that, at the instance of the Late Prime Minister Smt. Indira Gandhi, the Government had taken up the Scheme for grant of pension to freedom fighters in the Silver Jubilee year of Independence. The Scheme was subsequently liberalised and renamed as the Swatantrata Sainik Samman Pension Scheme. Although over 1,43,000 freedom fighters have so far been granted Samman Pension under the scheme in addition to the pensions granted to freedom fighters by respective State Governments under their own schemes, it was seen that a number of eminent freedom fighters whose contribution to the freedom movement is well known had not applied for sanction of pension in their favour. It has been felt right and proper that they should be

**Not recorded.

sanctioned pension irrespective of whether they applied for it or not. It has also been felt that it would be most apt to make such a gesture during the 40th year of Independence.

12.19 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

It give me greatest pleasure to announce that as a small token of the Nation's gratitude to their invaluable contribution in the attainment of the goal of national independence it has been decided, with the kind approval of the Prime Minister, to sanction Samman pension *suo-moto* to the following 97 eminent freedom fighters :—

1. Shri R. Venkataraman, now President of India
2. Giani Zail Singh, ex-President
3. Shri P.V. Narasimha Rao, Ex-CM Andhra Pradesh and now Union Minister
4. Shri N. Sanjiva Reddy, ex-President
5. Sardar Darbara Singh, ex-CM Punjab and now Member of Parliament
6. Shri H.N. Bahuguna, ex-CM of Uttar Pradesh and former Union Minister
7. Com. S. A. Dange, Communist Leader and Trade Union Leader
8. Shri B. T. Randadive, CPM leader of Bombay
9. Shri Vasant Rao Patil alias Vasant Dada Patil, Governor Rajasthan
10. Sh. C. Rajeshwar Rao, General Secretary of CPI
11. Shri Morarji Desai, Ex-CM Bombay and Ex-Prime Minister
12. Shri Babubhai Patel, ex-CM Gujarat
13. Shri Hitendra Desai, ex-CM, Gujarat
14. Shri Ghanshyambhai Ojha, ex-CM Gujarat
15. Shri R.R. Divakar, former Union Minister and Governor
16. Shri Prafull Chandra, Sen, ex-CM West Bengal
17. Com. E.M.S. Namboodripad, ex-CM, Kerala
18. Shri Samar Mukherjee, Member of Parliament
19. Shri Dev Kant Barooah, ex-M.P. and former President, Indian National Congress and Union Minister
20. Shri Nilmony Routary, ex-CM, Orissa
21. Shri Biju Patnaik, ex-CM, Orissa
22. Shri Devi Lal, now CM, Haryana
23. Shri Mool Chand Jain, ex-Minister, Haryana
24. Shri Achyut Patwardhan
25. Shri S.M. Joshi
26. Shri N.G. Goray, ex-M.P.
27. Shri Madhu Limaye, ex-M.P.
28. Shri Tridip Chaudhary, ex-M.P.
29. Shri Probhakar Kunte
30. Shri Nijalingappa, former CM Karnataka
31. Col. (Dr) Lakshmi Sehgal of INA
32. Dr. G.S. Dhillon ex-Speaker and now Union Minister
33. Shri P. Ramamurthy, ex-M.P.

- | | |
|---|---|
| 34. Dr Sisir Bose, ex-MLA and nephew of Netaji | 54. Begum Abida Ahmed as w/o late Sh. Fakruddin Ali Ahmed |
| 35. Shri Aurobindo Bose, ex-MLC and newpew of Netaji | 55. Shri N.D. Tiwari, Union Finance Minister |
| 36. Shri Virendra of Pratap Daily | 56. Shri Sachindra Lal Singh, ex-CM, Tripura |
| 37. Shri Karpuri Thakur, ex-MP and former CM, Bihar | 57. Shri Muthyal Rao, ex-M.P. |
| 38. Km. Maniben Patel, ex-M.P. and daughter of Sardar Patel | 58. Smt. Rajendra Kumari Bajpai, Union Minister |
| 39. Shri Sadiq Ali, ex-M.P. and Governor | 59. Shri Vasant Sathe, Union Minister |
| 40. Smt. Aruna Asaf Ali | 60. Shri P.R. Chakravarti |
| 41. Shri Ram Kishan Bajaj | 61. Shri S.B. Chavan, Chief Minister, Maharashtra |
| 42. Sardar Kapur Singh, ex-Speaker, Punjab | 62. Shri R.K. Hegde, Chief Minister, Karnataka |
| 43. Shri Balwant Rai Tayal, ex-Minister, Haryana | 63. Dr. M.R. Vyas, Political PS to Netaji |
| 44. Pt. Bhagwat Dayal Sharma, ex-CM, Haryana | 64. Shri Biddeshwari Dube, Chief Minister, Bihar |
| 45. Shri Vichitra Narayan Sharma, ex-Minister, U.P. | 65. Shri Shiv Verma |
| 46. Smt. Lalita Shastri as w/o late Shri Lal Bahadur Shastri | 66. Shri B.D. Jatti, ex-Vice President |
| 47. Smt. Indirani Devi, widow of late Shri Jagjivan Ram | 67. Shri Prem Krishan Khanna |
| 48. Smt. Gayatri Devi, as w/o late Ch. Charan Singh | 68. Shri Z.A. Ahmed |
| 49. Wife of late Shri Atulya Ghosh | 69. Shri Raja Ram Shastri |
| 50. Wife of late Sardar Mangal Singh | 70. Shri Niranjana Singh Gill |
| 51. Smt. Ram Dulari Sinha, as w/o late Thakur Jugal Kishore Singh | 71. Shri E.P. Gopalan |
| 52. Wife of late Seth Ram Nath, Jaitu Mandi, Punjab | 72. Shri B. Gopala Reddy |
| 53. Smt. Shanti Devi as w/o late Shri Jagat Narain | 73. Shri C. Achyuta Menon |
| | 74. Shri Brahmananda Reddy |
| | 75. Shri Chimanlal Pranlal Bhatt |
| | 76. Shri Umashanker Joshi |
| | 77. Smt. Annapurna Mehta |

78. Sister of Ram Prasad Bismil
79. Mother of Chandrasekhar Azad
80. Shri Jaidev Kapur
81. Shri V. Subbaiah
82. Shri M.R. Masani
83. Shri Saleh Bhai Abdul Kader
84. Shri D.K. Kunte
85. Shri S.G. Sardesai
86. Shri Brish Bhan
87. Smt. Hansa Mehta
88. Smt Malati Choudhari
89. Principal Chabil Das
90. Master Hari Singh
91. Begum Abdullah as w/o late Sheikh Abdullah
92. Zalnab Begum as sister of late Ghulam Mohd. Sadiq
93. Shri Girdhari Lal Dogra
94. Shri Abdul Ghafoor
95. Wife of late Bakatullah Khan
96. Shri Anant T. Hongorani
97. Shri Radha Nath Rath, Ex-Minister, Orissa, Editor Daily Samaj, Cuttack.

Samman Pension in the above cases will be effective from 2nd October, 1987 Gandhi Jayanthi Day.

(Interruptions)

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Sir, there are freedom fighters whose cases have not been cleared for the last nine years.

SHRI BHAGWAT JHA AZAD (Bhagalpur) : While we appreciate this statement, we draw the attention of the House that there are freedom fighters

about whom we are writing but the Home Ministry never gives them pension. This is another aspect for the Home Minister to consider.

(Interruptions)

[Translation]

SHRI C. JANGA REDDY (Haramkonda) : The freedom fighters who are being sanctioned freedom fighters' pension in Hyderabad cell had nothing to do with this movement. As such, a committee may be constituted to enquire into this matter.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Order, Order. Please Order. I am not allowing. Nothing goes on record.

*(Interruptions)**

12.21 hrs.

AUROVILLE (EMERGENCY PROVISIONS) AMENDMENT BILL*

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P.V. NARASIMHA RAO) : I beg to move for leave to introduce a Bill further to amend the Auroville (Emergency Provisions) Act, 1980.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Auroville (Emergency Provisions) Act, 1980.”

The motion was adopted.

SHRI P.V. NARASIMHA RAO : I introduce the Bill.

*Not recorded.

*Published in Gazette of India extraordinary, Part II. Section 2, dated 9.11.87.